



No. 18(1) 2018/RCD/FSSAI-Complaints
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,
New Delhi-110 002

Dated, the 20th March, 2018

To

1. All Commissioners of Food Safety of States/UTs.
2. All Central Licensing Authorities.

Sub: Strengthening of vigilance mechanism - giving wide publicity to Government's anti-corruption policies- reg.

Sir/Madam,

Of late, FSSAI has been receiving various complaints through Twitter, Email, Facebook and in writing, regarding corruption/malpractice or misconduct by the Licensing /Registering Authority allegedly demanding money from the Food Business Operators (FBOs) for issuing License/Registration.

2. Accountability is one of the major factors in the effective administration of the Organisations. Administration without accountability is disastrous and provides ample scope for corruption.
3. In view of above, it is requested that all preventive measures be taken to curb such incidents and to ensure that incidents of corruption do not occur in your area of jurisdiction.

Yours faithfully


(Garima Singh)
Director (RCD)
Tel:- 011-23220990

Copy for information to:

1. PS to Chairperson, FSSAI
2. PS to CEO, FSSAI